

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO. 413 OF 2022

IN THE MATTER OF:-

PREM PRAKASH PRAJAPATI

.....APPLICANT

VERSUS

NORTH DELHI MUNICIPAL CORPORATION & ORS. ...RESPONDENTS

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Through



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Place:- New Delhi

Dated :- 24.11.2022

JOINT INSPECTION REPORT

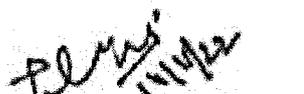
Reference No.: - OA 413/2022 in the matter of "Prem Prakash Prajapati Vs North Delhi Municipal Corporation & Ors"

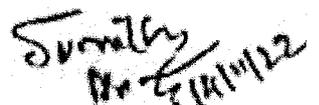
A joint re-inspection of the area village Khampur, near NH 44 was carried out today i.e on 14.11.2022 by the officials of Revenue department, MCD and DPCC. Observations/findings of inspection are as under:

- 1) During inspection, 100 Big Bins (Capacity of 1100L each, as reported) found kept at the location (Lat 28.825118° long 77.134349°) for garbage to avoid open dumping by MCD.
- 2) Despite of the bins, some garbage (sand, rotten leaves, mix household waste) found dumped at two locations:
 - a) Roadside near drain (Lat 28.825086° long 77.134362°)
 - b) Roadside near TPDDL Pole No. 517-16 20/14 (Lat 28.825255° long 77.133238°)
- 3) No land for Dhalav, as required by MCD is not available with them in the village. Moreover, during inspection revenue officials checked the availability of gram Sabha land for Dhalav, but no gram Sabha land is available as per revenue records.
- 4) MCD representative was asked for taking necessary actions to remove dumped/garbage waste from the site.


KAMAL GAURAV
SPE, DPCC
14/11/2022


14/11/22
Kailash Singh
(PAWATI)


14/11/22
TEJAK RASTOGI
AE/DEMI NARELA


14/11/22
SUNIL K.
AJE NARELA


14/11/22
VIKAS
JEE, DPCC



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

O.A. No. 413/2022

IN THE MATTER OF:

PREM PRAKASH PRAJAPATI

PETITIONER

VERSUS

NORTH DELHI MUNICIPAL CORP. & ORS.

RESPONDENTS

FACTUAL AND ACTION TAKEN REPORT OF BEHALF OF MCD

1. That this Hon'ble Tribunal vide its order dated 28.09.2022 directed to the respondent to file the reply to the averments made in the application by the applicant.
2. That the area in question i.e. Khampur Village lies in the jurisdiction of ward no. 2, Bakhtawarpur of MCD.
3. That the outdoor services for collection of garbage from door to door have been given to IPMSW concessionaire. They have to collect and segregate all the garbage as wet waste and dry waste. It is the duty of concessionaire to collect the garbage from the area and transport it to the disposal site at Bhalswa landfill every day for processing the same in accordance with MSW Rules 2016.

4. That 09 auto-tippers have been deployed in ward no.2 for collection of garbage from door to door, 01 auto tipper is specifically deployed in the village Khampur for collection of garbage from door to door.
5. That the area in question where the villagers dumps or throw the garbage is an open site, beside the road. The answering respondent explored the possibility of installation of fixed compact transfer station at the location, however due to non availability of space at the location it cannot be installed. The concessionaire regularly picks up the garbage from the houses of village Khampur. However, as no Dhalao is available in the village, sometime people dump garbage on the open site which is removed everyday by the concessionaire. Now, even 02 big bins have been put in place for the dumping of garbage.
6. That a joint inspection was also done at the site with the official of DPCC and Revenue officials on 14.11.2022. During the inspection garbage/C&D waste was found dumped at one site only, which was removed immediately. We are educating the people not to dispose off the garbage in open through interaction programs at schools and also with the resident welfare associations. Even scheme has been made to provide discount/rebate in house tax for resident welfare associations for making cleanness in their area by not dumping the garbage in open. Peoples are made aware through pamphlets and announcements about the benefits of cleanness and the scheme. Drain was found overflowing at one location which

was de-silted immediately and drain is flowing freely without any floating material and de-silting is done regularly, which is continuous process.

7. That the concessionaire has been directed to keep strict vigil at the site and take measures for the cleanness in the area.

The above status report/ action taken report may be taken on record.



EXECUTIVE ENGINEER (DEMS)